

**भारतीय रिज़र्व बैंक**
RESERVE BANK OF INDIAवेबसाइट : www.rbi.org.in/hindiWebsite : www.rbi.org.inई-मेल/email : helpdoc@rbi.org.in

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June 26, 2023

RBI imposes monetary penalty on Solapur Siddheshwar Sahakari Bank Limited, Solapur (Maharashtra)

The Reserve Bank of India (RBI) has imposed, by an order dated June 22, 2023, a monetary penalty of ₹1.50 lakh (Rupees One Lakh Fifty Thousand only) on Solapur Siddheshwar Sahakari Bank Limited, Solapur (Maharashtra) (the bank) for contravention of/ non-adherence with the directions issued by RBI on Know Your Customer (KYC). This penalty has been imposed in exercise of powers vested in RBI under the provisions of Section 47 A (1) (c) read with Section 46 (4) (i) and Section 56 of the Banking Regulation Act, 1949, taking into account the failure of the bank to adhere to the aforesaid directions issued by RBI.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers.

Background

The Risk Assessment Report of the bank based on its financial position as on March 31, 2022, revealed, *inter alia*, that the bank had no system of periodic review of risk categorisation of accounts in contravention of/non-compliance with the aforesaid directions issued by RBI. Based on the same, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed for non-compliance with the aforesaid directions.

After considering the bank's replies, oral submissions made during personal hearing and additional submissions made thereafter, RBI came to the conclusion that the aforesaid charge of non-compliance with RBI directions was substantiated and warranted imposition of monetary penalty.